

नर्मदा आदि नदियों के बारे में उठाऊ सिंचाई योजनाएं केन्द्रीय सरकार के अनुमोदन के लिये भेजी थीं;

(ख) यदि हां, तो क्या इन योजनाओं को मंजूर कर दिया गया है; और

(ग) यदि नहीं, तो विलम्ब के क्या कारण हैं?

सिंचाई तथा विद्युत मंत्री (डा० कु० ल० राव) : (क) जी हां।

(ख) जी, नहीं।

(ग) राज्य के सभी 43 जिलों को उठाऊ सिंचाई के अन्तर्गत लाने के लिये तथा पम्पों को 'समूह रूप' में ऊर्जित करने की नीति के अनुसार तैयार किये गए पुनरीक्षित प्रस्ताव राज्य सरकार से अभी आने ह।

TAX EXEMPTION TO SCHEDULED TRIBES OF ASSAM

5351. SHRI RUPNATH BRAHMA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the people belonging to the scheduled tribes in the hill districts of Assam are exempted from payment of Income Taxes and Sales Taxes; and

(b) if so, whether the same facility and exemption has been extended to the scheduled tribes people living in the plain districts of Assam?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir. Members of Scheduled Tribes as defined in clause (25) of Article 366 of the Constitution, residing in the tribal area within the State of Assam as specified in Part A or Part B of the Table appended to paragraph 20 of the Sixth Schedule to the Constitution, are exempted from payment of income-tax subject to the conditions laid down in section 10(26) of the Income-tax Act, 1961.

Sales tax is a State subject and the Government of India have no information whether the Government of Assam have granted exemption from sales tax to the members of Scheduled Tribes.

(b) No, Sir.

VICTIMISATION OF WORKERS OF ONGC

5352. SHRI HARDAYAL DEVGUN : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether Government are aware that the management of the Oil & Natural Gas Commission is victimising the workers who had gone on strike in September, 1967;

(b) whether the management have also granted advance increments to Class I and II officers and some of the employees of Class II and IV who had not participated in the strike; and

(c) if so, on what grounds and the action taken to stop victimisation of workers?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) :

(a) No, Sir.

(b) and (c) Two advance increments were given to employes on pay scales upto Rs. 700—1250 and the staff who manned production installation and kept oil production going during the strike in the Western Region. Similarly, employees who rendered auxiliary services outside the sphere of their normal duties and all other staff in the Western Region and Dehra Dun who attended to their duties during the strike period were given one advance increment. As there has been no victimisation, the queeting of stopping it does not arise.

वाणिज्यिक उपक्रमों के कर्मचारियों के लिए सेवा निवृत्ति की आयु

5353. श्री डा० सुन्दर लाल : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकारी और अर्ध-सरकारी